Hon'ble Mr T.L. Verma, J.M. 4.4.96 Hon'ble Mr S. Dayal, A.M.

None for the applicant. Sri A.V. Srivastava for the respondents. This is a very old case, hence it does not brook further adjournment. However, one more chance by way of last opportunity is allowed. List on 25.4.96. If none appears for the applicant on next date, the case shall be disposed of on the basis of pleadings on record.

DL/

25-4-96

Hon'ble Mr. T.L. Verma, J.M.

Hon'ble Mr. D.S. Baweja, A.M.

Sri SK Mishra, Proxy Counsel for Sri MP Gupta. for the applicant. Sri AV Srivastava, learned counsel for the respondents. Counsel for the applicant has requested for adjournment on the ground of illnes, although by order dated 4.4-96, adjournment had been allowed by way of last chance and in the normal course adjournment and not have been allowed. Since the counsel for the applicant is stated to be seriously ill, we adjourn hearing of this case to 20-5-96. If none appears on that date for whatsoever reason, the application will be disposed of on the basis of material already on record.

Member (J)

Dube/